SECTION 10(*46*) OF THE INCOME-TAX ACT, 1961 - EXEMPTIONS - STATUTORY BODY/AUTHORITY/BOARD/COMMISSION - NOTIFIED BODY OR AUTHORITY

NOTIFICATION NO. SO 2276(E) [NO.65/2017 (F.NO.300196/10/2017-ITA-I)], DATED 20-7-2017

In exercise of the powers conferred by clause (*46*) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, the State Pollution Control Board, Odisha, a board established by the Government of Odisha, in respect of the following specified income arising to that board, namely:—

(*a*) statutory Consent fees;

(*b*) share of Water Cess from MOEF &CC, of Government of India;

(*c*) penalties & Levies collected under governing statutes;

(*d*) grant-in-aid received from Central & State Governments;

(*e*) grant in Aid received on behalf of Central & State Governments in the capacity of nodal agency;

(*f*) income by way of interest;

(*g*) share of contributions received for carrying out environmental studies & research.

2. This notification shall be effective subject to the conditions that State Pollution Control Board, Odisha,—

(*a*) shall not engage in any commercial activity;

(*b*) activities and the nature of the specified income shall remain unchanged throughout the financial years; and

(*c*) shall file return of income in accordance with the provision of clause (*g*) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

3. This notification shall be deemed to have been applied for the financial Years 2015-2016, 2016-2017* and shall apply with respect to the Financial Years 2017-2018, 2018-2019 and 2019-2020.

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* It is certified that no person is being adversely affected by giving retrospective effect to this notification.